

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).2612/2010

(From the judgment and order dated 28/04/2009 in TTR No.
363/2001 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

COMMR.OF TRADE TAX,U.P.

Petitioner(s)

VERSUS

M/S GOVIND VANASPATI P.LTD.& ANR.

Respondent(s)

(With appln(s) for exemption from filing O.T. and office report)

Date: 08/07/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA
HON'BLE MR. JUSTICE ANIL R. DAVEFor Petitioner(s) Mr. Sahil Kumar Dwivedi, AAG
Ms. AaroHi Bhalla, Adv.
Mr. Gunnam Venkateswara Rao,Adv.For Respondent(s) Mr. Dhruv Agarwal, Sr. Adv.
Mr. Shwetank Sailakwal, Adv.
Mr. Manoj Saxena, Adv.
for Dr. Kailash Chand, Adv.

Mr. Ranjan Kumar Pandey,Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the petitioner requests that the name of respondent no. 2 be deleted from the array of parties as according to him, respondent no. 2 may not be a proper party. We accept the prayer. The name of respondent no. 2 stands deleted from the array of parties.

Pleadings are complete.

The matter be listed on a non-miscellaneous day for final arguments, at the request of counsel for the parties, in the month of September, 2011.

(DEEPAK MANSUKHANI)
COURT MASTER(RENU DIWAN)
COURT MASTER